

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/ 7288 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Biswajit Chakraborty,
Member, MACT,
Barpeta.

Dated Guwahati, the 21st December, 2018.

Sub:- **Restricted holiday and station leave permission.**

Ref:- Your Email dated 13th December, 2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday for one day on 24.12.2018, has been ~~granted/rejected~~. But, your prayer for casual leave for 26.12.2018 has not been granted as you have no casual leave left in your credit in the year 2018. Therefore, you are granted Earned leave for one day i.e. on 26.12.2018 along with station leave permission w.e.f. the evening of 21.12.2018 till the morning of 27.12.2018, subject to leave admissibility report from the Office of the Principal Accountant General (A/E). You are also directed to apply for this Earned leave in prescribed format. The Addl. District & Sessions Judge, Barpeta and in his absence the senior most Judicial officer at the station will remain in charge of MACT, Barpeta during Shri Chakraborty's absence.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

7290

Memo NO.HC.VII-48/17/ 7289- /A, dated 21.12.18

Copy forwarded for information to:

1. The Addl. District & Sessions Judge, Barpeta
2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati

Sd/-
JT. REGISTRAR (VIGILANCE)